ITEM NO.16 COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1192/2026

SOHANDEB CHATTOPADHYAY Petitioner(s)

VERSUS

HONBLE SPEAKER, WEST BENGAL LEGISLATIVE ASSEMBLY & ORS. Respondent(s)

Date : 28-09-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Mr. Kalyan Banerjee, Sr. Adv.
Ms. Preetika Dwivedi- 2078, AOR
Mr. Abhisek Mohanty, Adv.
Mr. Ansh Rajauria, Adv.
Mr. Anupam Mishra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. The instant writ petition under Article 32 of the Constitution of India seeks a writ of mandamus to the Hon'ble Speaker of West Bengal Legislative Assembly for expeditious adjudication of disqualification petition said to have been filed on 08.07.2026 against ten members of the Legislative Assembly, who are impleaded as respondent Nos. 3 to 12.

2. The facts pleaded are that after the State Assembly elections in 2026, there was a split in the All India Trinamool Congress and private respondents are said to have constituted a rival group pursuant to an alleged Special Session convened on 22.06.2026. The

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Date: 2026.09.30 09:49:12 IST
Reason:

action of the private respondents has been challenged by the petitioner and some other MLAs through the subject disqualification petition.

3. It may be noted here that this Court in *Keisham Meghachandra Singh* v. *Speaker, Manipur Legislative Assembly & Ors.,* (2021) 16 SCC 503 has authoritatively held that while deciding a disqualification petition, the Hon'ble Speaker exercises the power of a Tribunal and such power is expected to be exercised within a reasonable period of three months.

4. In the case at hand, the period of three months will expire on 08.10.2026. We have every reason to believe that the Speaker of the State Assembly is fully cognizant of the principles laid down by this Court and will make an endeavor to take an appropriate decision within reasonable time, in light of the principles laid down by this Court in *Keisham Meghachandra Singh* (supra).

5. The Writ Petition stands disposed of with pending application(s), if any.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR